

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1239/2017
MA-235/2018

This the 25th day of January 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Rahul Gaur,
Aged about 27 years,
(Private Job-Music Teacher) (Group-B),
Son of Sh. Suresh Gaur,
House No. C-114-115, 2nd Floor,
Vijay Vihar Phase-1, Sector-1,
Rohini, Delhi-110085.

... Applicant

(through Sh. Robin Singh for Sh. Avadh Kaushik)

Versus

1. Delhi Subordinate Service Selection Board,
(Through its Chairman)
Government of NCT of Delhi,
FC-18, Institutional Area,
Karkardooma, Delhi-110092.
2. Directorate of Education,
(through its Director),
Government of NCT of Delhi,
Old Secretariat, Near Vidhan Sabha,
Civil Lines, Delhi-110054. ... Respondents

(through Ms. Sangita Rai with Sh. Pradeep Singh Tomar)

ORDER(ORAL)

Hon'ble Mr. Justice Permod Kohli

The applicant has claimed following reliefs in the OA:

“(i) The Hon’ble Tribunal may graciously be pleased issue necessary directions to the respondents No.1/DSSSB to immediately disclose and notify the date of written examination for the post of Music Teacher (Post Code

207/14) advertised vide Advertisement No. 02/2014 dated 12.12.2014;

(ii) The Hon'ble Tribunal may graciously be pleased issue necessary directions to the respondent No. 1/ DSSSB to immediately commence and complete the recruitment process for the post of Music Teacher (Post Code 207/14) advertised vide Advertisement No. 02/2014 dated 12.12.2014 preferably within a period of three months from the filing of this OA;

(iii) Any other relief, order or directions which this Hon'ble Tribunal considers just and fit may also be passed in the interest of justice."

2. Learned counsel Ms. Sangita Rai appearing on behalf of respondent nos. 1 and 2 has placed on record copy of notification dated 04.08.2017 which indicates that Tier 1 Examination was notified for 27.08.2017 and that said examination has already been held. The second prayer is for the completion of process of selection/recruitment. Insofar as the second prayer is concerned for completion of process of selection/recruitment, we direct the respondents to complete the process within a period of six months.

3. In this view of the matter, nothing survives in this application and is disposed of as such. MA also stands disposed of.

(K.N Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

/ns/